

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

**


New Delhi, the 4-2-1985

NOTIFICATION
INCOME-TAX

No. 6129 (F.No. 398/36/84-IT(B): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), ex-post-facto authorisation of the Central Government is hereby conveyed to the persons mentioned below in column.2 being Gazetted Officers of Central Government, to the exercise of the powers of Tax Recovery Officers under the said Act for the periods mentioned against each:-

S.No.	Name of the persons authorised to exercise powers of TROs.	Periods for which the authorisation relates.
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1.	2.	3.
1.	<u>S/SMT</u> S.R. Bijari	from 4.6.82 to 22.4.83
2.	W.M. Pathai	from 15.7.83 to 22.8.83
3.	K.N. Jathani	from 2.9.83 to 31.12.83
4.	S.S. Bhosale	from 30.8.82 to 14.5.84
5.	N. Subramanian	from 26.5.82 to 3.10.83
6.	B. Chellappan	from 27.7.82 to 14.5.84


(B.E. ALEXANDER)

UNDER SECRETARY TO THE GOVT. OF INDIA.

The Manager,
Government of India Press,
Mayapuri, New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DT), Staff College, Nagpur.
3. The C&AG of India, New Delhi.
4. The Accountant General, Maharashtra, Bombay.
5. The Chief Secretary, Government of Maharashtra, Bombay.
6. The Joint Secretary and Legal Affairs, Department of Legal Affairs, Ministry of Law, New Delhi.

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